



Roc.No.24993-A/2019/JJA

Dated: 29.03.2022

From
THIRU. P. DHANABAL, B.Sc., B.L.,
Registrar General,
High Court, Madras -104.

To
All the Principal District Judges/District Judges/
Chairmen, District Legal Services Authorities, Tamil Nadu/
the Chief Judge/ Chairmen, District Legal Services Authorities,
U.T. of Puducherry.

Sir/Madam,

Sub:- Hon'ble Juvenile Justice Committee and Hon'ble POCSO
Committee Meeting jointly held on 08.03.2022 – Discussion had on
the implementation of the order in *Suo Motu* Writ Petition (C)
No.6/2021 with W.P (Crl.) No.274/2020 dated 01.02.2022 of the
Hon'ble Supreme Court of India, relating to "*Standard Operating
Procedure*" for recording evidence of children through video
conferencing – Resolution passed – Direction Communicated –
Reg.

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31/3/2022

Ref:- High Court's Letter in Roc.No.24993-A/2019/JJA/POCSO dated
24.02.2022.

This communication is with regard to implementation of the order of the
Hon'ble Supreme Court of India in *Suo Motu* Writ Petition (C) No.6/2021 with
W.P (Crl.) No.274/2020 dated 01.02.2022, relating to "*Standard Operating
Procedure*" for recording evidence of children through video conferencing.

2. In this regard, the discussion and the resolution passed in the Hon'ble
Juvenile Justice Committee and Hon'ble POCSO Committee Meeting jointly held
on 08.03.2022 are extracted hereunder:-

Discussion:

The Committee carefully deliberated each provision
in the *Standard Operating Procedure* qua the Madras
High Court Video-Conferencing in Courts Rules, 2020,
and found that the said Rules takes care of all the points
that find place in the *Standard Operating Procedure*.

The *Standard Operating Procedure* refers to the
person, who assists the witness in recording of the

(P.T.O)

Secretary (to not)

Jhr (J/w)

31/03/2022

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evidence as "Remote Point Coordinator", whereas, in the Madras High Court Video-Conferencing in Courts Rules, 2020, the said person is referred to as "Remote Site Coordinator".

The method of appointment of Remote Site Coordinator has also been stated exhaustively in Clause 3.3 of Practice Directions of the Madras High Court Video-Conferencing in Courts Rules, 2020.

The system that is in vogue is, the Remote Site Coordinator (RSC) would be appointed by the Principal District Judge concerned on a case to case basis as provided in para 3.3.2 of the Madras High Court Video-Conferencing in Courts Rules, 2020 and hence, the list of names cannot be given in advance.

Resolution:

It is resolved that all the Principal District Judges/Chairmen of the DLSAs of Tamil Nadu and Puducherry shall host the details of availability of Video Conferencing facility in their respective Districts, and shall also host the Madras High Court Video-Conferencing in Courts Rules, 2020, in their respective District Court websites/DLSA websites, on or before 30.04.2022.

2. In the same way, the Registrar IT-cum-Statistics shall host the availability of Video Conferencing facility in each District and the Madras High Court Video-Conferencing in Courts Rules, 2020, in the High Court's website, on or before 30.04.2022.

3. As directed, you are requested to ensure compliance of the aforementioned Resolution of the Hon'ble Committees.

Submitted:-

May be communicated to the System Analyst for hosting in the District Court/ DLSA websites.

For Order

Yes

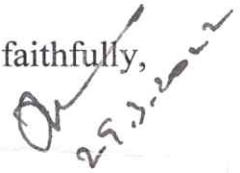
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4/4/2022

Copy To:



Yours faithfully,



REGISTRAR GENERAL

1. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
2. The Member Secretary, U.T. of Puducherry Legal Services Authority, Puducherry.
3. The Registrar (IT-cum-Statistics), High Court, Madras -104.
4. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.

For information and necessary action